

11415 Papers Laid on the JYAISTHA 28, 1884 (SAKA) Demands for Excess 11416
Table Grants (General)

resume his seat. Unless there is something before the House, there is no point of order. The previous item in the agenda has been finished. The next one is to be taken up. In between the two, there cannot be any point of order. That was what I was

submitting. माननीय सदस्य मेरी बात सुनें तो समझ जायेंगे। मैं कोई चीज न आजायज नहीं कह रहा हूँ। एक बात खत्म हो ली। दूसरी अभी शुरू नहीं हुई। उन दोनों के दरम्यान में कोई प्वाइंट ऑफ आर्डर नहीं हो सकता। प्वाइंट ऑफ आर्डर उसी पर हो सकता है जो चीज सामने हो और उसके सम्बन्ध में वह हो। इसलिय मैं आपसे कह रहा था कि प्वाइंट ऑफ आर्डर इस वक्त नहीं हो सकता।

श्री बागड़ी : प्वाइंट ऑफ इनफार्मेशन, सर।

Mr. Speaker: There is no such thing as point of information. माननीय सदस्य को नहीं चाहिये कि अपनी जिद्द पर रहे।

12:47 hrs.

PAPERS LAID ON THE TABLE

ELEVENTH REPORT OF THE UNION PUBLIC SERVICE COMMISSION AND MEMORANDUM EXPLAINING THE REASONS FOR NON-ACCEPTANCE OF THE COMMISSION'S ADVICE

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table a copy each of the following papers (English and Hindi versions) under article 323(1) of the Constitution:—

(i) Eleventh Report of the Union Public Service Commission for the period 1st April, 1960 to 31st March, 1961.

(ii) Memorandum explaining the reasons for non-acceptance of the Commission's advice in cases referred to in the above Report.

[Placed in Library, See No. LT-199/62]

Shri Hari Vishnu Kamath (Hoshangabad): In view of its importance, I request that time be found for discussion of this in this session. This is an important document. We may postpone the Hindu Adoption (Amendment) Bill to the next session.

Mr. Speaker: That request is now before the Minister. It is for the Minister to find time if he thinks so.

Shri Hari Vishnu Kamath: It is for the House to find time.

Mr. Speaker: The Minister for Parliamentary Affairs is there.

Shri Hari Vishnu Kamath: He is not here. He is always absent.

12:48 hrs.

CORRECTION OF ANSWER TO STARRED QUESTION NO. 210

The Minister of State in the Ministry of Home Affairs (Shri Datar): The correct position with regard to the supplementary Question by Shri C. D. Pande on Starred Question No. 219 is that the pay-scales applicable to the Indian Police Service have been revised with effect from 1st April, 1960.

12:48½ hrs.

DEMANDS FOR EXCESS GRANTS (GENERAL) 1959-60—Contd.

Mr. Speaker: Excess Grants. I learn that it has only to be put to the vote of the House.

May I put all the cut motions together?

Some Hon. Members: Yes.